



The Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 2001

Act No. 6 of 2002

Amendment appended: 7 of 2023

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दिल्ली राजपत्र
Delhi Gazette



असाधारण

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No. 85]	DELHI, THURSDAY, MAY 9, 2002/VAISAKHA 19, 1924	[N.C.T.D. No. 105

भाग—IV

PART—IV

राष्ट्रीय राजधानी राज्य क्षेत्र, दिल्ली सरकार

GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

दिल्ली विधान सभा सचिवालय

अधिसूचना

दिल्ली, 9 मई, 2002

सं. फा. 21 (1) (30) / 2002 / विसस-II/टी ओ / 592. — माननीय अध्यक्ष महोदय ने राष्ट्रीय राजधानी क्षेत्र, दिल्ली की विधान सभा में नेता प्रतिपक्ष (वेतन एवं भत्ते) अधिनियम, 2001 (2002 का दिल्ली अधिनियम संख्या 6) की धारा 2 के अनुसरण में डॉ. जगदीश मुखी, सदस्य, विधान सभा जोकि सदन में सरकार के विपक्ष में सर्वाधिक सदस्यों वाले दल के नेता हैं, को दिनांक 1 अप्रैल, 2002 से राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में विपक्ष के नेता के रूप में मान्यता प्रदान की है।

एस. के. शर्मा, सचिव

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

Delhi, the 9th May, 2002

No. F. 21(1)(30)/2002/LAS-II/TO/592.—The Speaker has recognized Dr. Jagdish Mukhi, Member of the Legislative Assembly who is, the Leader in the House of the Party in Opposition to the Government having the greatest numerical strength as Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi with effect from 1st April, 2002 in terms of Section 2 of the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act, 2001 (Delhi Act No. 6 of 2002).

S. K. SHARMA, Secy.

(TO BE PUBLISHED IN THE PART-IV OF DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8th LEVEL, 'C' WING, DELHI SACHIVALAYA, NEW DELHI.

No.F.1(10)/95-98/LAD/294

Dated 29 March, 2002

NOTIFICATION

No.F.1(10)/95-98/LAD:- The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 15.3.2002 and is hereby published for general information:-

"The Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries & Allowances) Act, 2001 (Delhi Act No. 6 of 2002)."

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 20th December, 2001.)

An Act to provide for the salary and allowances of the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-second Year of the Republic of India as follows :-

1. Short title and commencement.

1. This Act may be called the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 2001.
2. It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint.

2. Definitions.

In this Act, unless the context otherwise requires:-

- (a) "Leader of Opposition" in relation to the Legislative Assembly of the National Capital Territory of Delhi means the member of the Legislative Assembly who is, for the time being, the Leader in the House, of the party in opposition to the Government having the greatest numerical strength and recognised as such by the Speaker of the Legislative Assembly;

Explanation:- Where there are two or more parties in opposition to the Government, in the Legislative Assembly, having the same numerical strength, the Speaker shall, having regard to the status of the parties, recognize any one of the Leaders of such parties as the Leader of the Opposition for the purposes of this section and such recognition shall be final and conclusive;

- (b) "Speaker" means the speaker of the Legislative Assembly of the National Capital Territory of Delhi.



3. Salary and Allowances of the Leader of Opposition.

(1) The Leader of Opposition shall be entitled to receive a salary, constituency allowance and daily allowance at the same rates as are admissible to a Minister under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances Act, 1994 (Delhi Act 8 of 1995).

(2) The Leader of Opposition shall be entitled to receive sumptuary allowance at the same rate as is admissible to a minister under the Ministers of the Government of national Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995).

(3) The Leader of Opposition shall also be paid such conveyance allowances, travelling allowances and daily allowances for tour outside Delhi and shall be entitled to such amenities regarding residence or compensatory allowance in lieu thereof and use of motor car as are admissible to a Minister under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act, 1994 (Delhi Act 8 of 1995);



Provided that the Leader of Opposition shall not be entitled to any travelling allowances in case the journey is performed by him in a free official transport.

4. Medical facilities to Leader of Opposition.

The Leader of Opposition and members of his family shall be entitled to such medical facilities on similar terms as provided to a Minister Under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowances) Act , 1994 (Delhi Act 8 of 1995).

5. Telephone facilities to Leader of Opposition .

The Leader of Opposition shall be entitled to such telephone facilities as are admissible to a Minister under the Ministers of the Government of National Capital Territory of Delhi (Salaries and Allowance) Act, 1994 (Delhi Act 8 of 1995).

6. **Leader of Opposition not to draw salary or allowances as Member of Legislative Assembly.**

The Leader of Opposition shall not be entitled to receive any sum by way of salary or allowances as a member of the Legislative Assembly except what is specifically provided for by and under this Act.

7. **Notification respecting the date on which person became or ceased to be Leader of Opposition to be conclusive evidence thereof.**

The date on which any person became or ceased to be the Leader of Opposition shall be published in the official Gazette, and any such notification shall be conclusive evidence of the fact that he became, or ceased to be, the Leader of Opposition on that date for all purposes of this act.

8. **Amendment of Delhi Act 6 of 1995.**

In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension, etc.) Act, 1994,

(a) In Clause(f) of section 2,

(a) in sub-clause(i), the words " and " at the end shall be omitted;

(b) sub-clause(ii) shall be re-numbered, as sub-clause (iii) and before sub-clause(iii) as so re-numbered, the following sub-clause shall be inserted, namely:-



“(ii) The Leader of Opposition as defined in the Leader of the Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and allowances) Act, 2001; and”

(b) In sub-section(4) of section 9, for the words " or both", the words and figures " or as the Leader of Opposition as defined in the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act , 2001. or has served in all or any of such capacities" shall be substituted.

9. **Amendment of Delhi Act 6 of 1997.**

In the Delhi Members of Legislative Assembly (Removal of Disqualification) Act, 1997, in the Schedule, after the entry at serial number 2, the following new entry shall be inserted, namely:-“3. The office of Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi.

Explanation:- The expression " Leader of Opposition" shall have the meaning assigned to it in the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salary and Allowances) Act, 2001."


(Roshan Lal),

Under Secretary (Law & Judl).

(To be published in part-IV of the Delhi Gazette Extraordinary),
Government of National Capital Territory of Delhi
(Department of Law, Justice & Legislative Affairs),
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110002

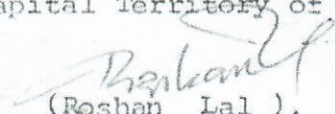
No.F.1/10/95-98/LAD/ 294

Dated 28 March, 2002

Notification

No.F.1/10/95-98/LAD:- In exercise of the powers conferred by sub-section (2) of section 1 of the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 2001 (Delhi Act No.6 of 2002), the Lt. Governor of the National Capital Territory of Delhi hereby appoints the 1.4.2002 as the date on which the aforesaid Act shall come into force.

By order and in the name of the
Lt. Governor of the National
Capital Territory of Delhi,


(Roshan Lal),

Under Secretary (Law & Judl.).

भारत सरकार
GOVERNMENT OF INDIA

दिल्ली राजपत्र

Delhi Gazette

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No. 77]	DELHI, FRIDAY, MARCH 10, 2023/PHALGUNA 19, 1944	[N. C. T. D. No. 517

भाग IV PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHIविधि, न्याय एवं विधायी कार्य विभाग
अधिसूचना

दिल्ली, 9 मार्च, 2023

स. फा 14(69)/एलए-२०२०/dsadvic/140-148.—भारत के राष्ट्रपति द्वारा दिनांक 14 फरवरी, 2023 को मिली सहमति के पश्चात् राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा का निम्नलिखित अधिनियम जनसाधारण की सूचनार्थ प्रकाशित किया जाता है:—

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में नेता-प्रतिपक्ष के (वेतन तथा भत्ते) अधिनियम, 2001 (संशोधन)
अधिनियम, २०२३

(२०२३ का दिल्ली अधिनियम ०7)

4 जुलाई 2022 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[9th March, 2023]

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में नेता-प्रतिपक्ष के (वेतन तथा भत्ते) अधिनियम, 2001 में पुनः संशोधन करने के लिए। भारत गणराज्य के तिहत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा द्वारा यह निम्न रूप से अधिनियमित हो :-

1. संक्षिप्त शीर्षक एवं प्रारंभ — (1) इस अधिनियम को राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में नेता-प्रतिपक्ष के (वेतन तथा भत्ते) (संशोधन) अधिनियम, 2023 कहा जायेगा।

(2) यह उप-राज्यपाल द्वारा शासकीय राजपत्र में अधिसूचना द्वारा यथानियत तिथि से प्रवृत्त होगा।

2. धारा 3 का संशोधन :—राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में नेता-प्रतिपक्ष के (वेतन तथा भत्ते) अधिनियम, 2001 (2002 का दिल्ली अधिनियम 6) (इसके पश्चात "मूल अधिनियम" के रूप में संदर्भित) की धारा 3 के लिए निम्नलिखित धारा को प्रतिस्थापित किया जाएगा; अर्थात्—

“(3) नेता-प्रतिपक्ष ऐसे वेतन, भत्ते तथा अन्य पात्रताओं को प्राप्त करने के पात्र होंगे जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार के मंत्री को (वेतन तथा भत्ते) अधिनियम, 1994 के अंतर्गत किसी मंत्री को ग्राह्य है। ”

3. धारा 4 तथा धारा 5 का लोप और धारा 6, धारा 7, धारा 8 एवं धारा 9 का पुनःक्रमांकन —मूल अधिनियम में धारा 4 तथा धारा 5 का लोप किया जाएगा और धारा 6, धारा 7, धारा 8 एवं धारा 9 का पुनःक्रमांकन किया जाएगा जैसा कि क्रमशः धारा 4, धारा 5, धारा 6 तथा धारा 7 में किया गया है।

भरत पाराशर, प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS

NOTIFICATION

Delhi, the 9th March, 2023

F. 14 (69)/LA-2020/dsadvic/140-148—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President of India on 14th February, 2023 and is hereby published for general information:-

“THE LEADER OF OPPOSITION IN THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES AND ALLOWANCES) (AMENDMENT) Act, 2023”

(DELHI ACT NO. 07 OF 2023)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 4th July, 2022).

[9th March, 2023]

An Act to further to amend the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 2001.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventy-third year of the Republic of India as follows:-

1. Short title and commencement. -(1) This Act may be called the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2023.

(2) It shall come into force on such date as the Lieutenant Governor may, by notification in the Official Gazette, appoint.

2. Amendment of section 3. – In the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) Act, 2001 (Delhi Act 6 of 2002) (hereinafter referred to as the principal Act), for section 3, the following section shall be substituted, namely:-

“(3) *The Leader of Opposition shall be entitled to receive a salary, allowances, and such other entitlements as are admissible to a Minister under the Ministers of the Government of the National Capital Territory of Delhi (Salaries and Allowances) Act, 1994.*”.

3. Omission of section 4 and section 5 and re-numbering of section 6, section 7, section 8 and section 9. – In the principal Act, section 4 and section 5 shall be omitted, and section 6, section 7, section 8 and section 9 shall be re-numbered as section 4, section 5 section 6 and section 7, respectively.

BHARAT PARASHAR, Principal Secy. (Law, Justice & Legislative Affairs)

भारत सरकार
GOVERNMENT OF INDIA



दिल्ली राजपत्र Delhi Gazette

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No. 82]	DELHI, FRIDAY, MARCH 10, 2023/PHALGUNA 19, 1944	[N. C. T. D. No. 522

भाग IV
PART IV

राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली सरकार
GOVERNMENT OF THE NATIONAL CAPITAL TERRITORY OF DELHI

विधि, न्याय एवं विधायी कार्य विभाग

अधिसूचना

दिल्ली, 9 मार्च, 2023

सं. फा 14(69)/एलए-२०२०/dsadvic/185-193.—राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा में नेता-प्रतिपक्ष के (वेतन तथा भत्ते) अधिनियम, 2001 (संशोधन) अधिनियम, २०२३ (२०२३ का दिल्ली अधिनियम ०7) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राष्ट्रीय राजधानी क्षेत्र दिल्ली के उपराज्यपाल, 14 फरवरी, 2023 उक्त अधिनियम को प्रवृत्त होने की तिथि निश्चित करते हैं।

दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल
के आदेश से और उनके नाम पर,

भरत पाराशर, प्रधान सचिव

DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS**NOTIFICATION**

Delhi, the 9th March, 2023

No. F. 14(69)/LA-2020/dsadvic/185-193.—In exercise of the powers conferred by the sub-section (2) of section 1 of the Leader of Opposition in the Legislative Assembly of the National Capital Territory of Delhi (Salaries and Allowances) (Amendment) Act, 2023 (Act No. 7 of 2023), the Lieutenant Governor of the National Capital Territory of Delhi hereby, appoints 14th February, 2023 as the date on which the aforesaid Act shall come into force.

By Order and in the Name of the Lieutenant Governor
of the National Capital Territory of Delhi,

BHARAT PARASHAR, Principal Secy.